

Listed on : . .2016

Court No. :

Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION Nos. 14489 and 14490 OF 2016

(Application for condonation of delay in filing and re-filing of the Special Leave Petition)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NO. OF 2016

AKBAR ALI & ANR.

...Petitioner(s)

VERSUS

STATE OF U.P.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Dr. Sushil Balwada, Advocate on behalf of Petitioner against the Judgment and Order dated 9.5.2014 of the High Court of Judicature at Allahabad, Uttar Pradesh in Criminal Appeal No. 2588/1988.

It is submitted that there is total delay of 724 days in filing and re-filing the Special Leave Petition i.e. 627 days in filing and 97 days in re-filing the Special Leave Petition and Counsel for the Petitioner has filed applications for condonation of delay in filing and re-filing the same.

It is submitted that SLP (Crl.) No. 4282 of 2015 arising out of same Judgment was dismissed by this Hon'ble Court on 8.5.2015. Copy of Record of Proceedings dated 8.5.2015 is enclosed herewith for kind perusal of the Hon'ble Court.

The matter above mentioned is listed before the Hon'ble Court with this office report.

DATED this the 9th day of September, 2016.

COPY TO:

Dr. Sushil Balwada, Advocate

ASSISTANT REGISTRAR

ASSISTANT REGISTRAR